

Surgical Instrument Plant at Nadambakkam

1269. SHRI YOGENDRA SHARMA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is fact that the Surgical Instruments Plant at Nadambakkam has been incurring heavy losses since its inception;

(b) If so, what is the total accumulated loss incurred by this plant so far;

(c) whether any steps are being taken to find out the reason for the bad performance of this plant and to make it an economically viable unit; and

(d) if so, what are the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes, Sir.

(b) The total accumulated loss during the period 1965-66 to 1976-77 is of the order of about Rs. 11.12 crores.

(c) and (d) Based on the recommendations of the Indarjit Singh Committee which submitted its report in February 1976, a spot assessment of the problems of the Plant was made by a Team of Senior Officers who recommended diversification into the manufacture of other engineering items as well as acceptance of job orders from other Public Sector Undertakings. Government have also approved the setting up of a formulation unit within this complex involving an outlay of Rs. 92.42 lakhs. Government have also appointed a Committee of Surgeons and other experts to make an in-depth study of the Plant and to suggest specific measures to improve its working productivity, product mix etc.

PAPERS LAID ON THE TABLE

Report (1976-77) of the Oil Industry Development Board, New Delhi and related papers

THE MINISTER OF PETROLEUM CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): Sir, I beg to lay on the Table, under sub-section (4) of section 20 of the Oil Industry Development Act, 1974, a copy each (in English and Hindi) of the following papers:

(i) Third Annual Report of the Oil Industry Development Board New Delhi for the year 1976-77 together with the Audited Accounts

(ii) Review by Government on the working of the Board. [Placed in Library. See No. LT.1409/77 for (i) and (ii)].

I. Report (1976-77) and Accounts of the Hindustan Organic Chemicals Limited, Rasayani, District of Kulaba (Maharashtra) and related papers.

II. Report (1976-77) and Accounts of the Oil and Natural Gas Commission and related papers

III. Report (1976-77) and Accounts of the Indian Oil Corporation Limited, Bombay and related Papers.

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र) : श्रीमान, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूँ :

I. कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अधीन निम्नलिखित पत्रों की एक एक प्रति (अंग्रेजी तथा हिन्दी में) :—

(i) 1976-77 के वर्ष के लिए दि हिन्दुस्तान ऑर्गेनिक कैमिकल्स लिमिटेड, रसायनी, जिला कुलाबा (महाराष्ट्र) का 16वां वार्षिक प्रतिवेदन और लेख, लेखाओं पर लेखापरीक्षकों

के प्रतिवेदन और उन पर भारत के नियंत्रक महालेखापरीक्षक की टिप्पणियों सहित ।

(ii) कम्पनी के कार्यकरण की सरकार द्वारा समीक्षा ।

[Placed in Library. See No. LT-1413/77 for (i) and (ii).]

II. तेन तथा प्राकृतिक गैस आयोग अधिनियम, 1959 की धारा 22 की उपधारा (4) के साथ पठित धारा 23 की उपधारा (3) के अधीन निम्नलिखित पत्रों की एक एक प्रति (अंग्रेजी तथा हिन्दी में) :—

(i) 1976-77 के वर्ष के लिए तेल तथा प्राकृतिक गैस आयोग का 17वां वार्षिक प्रतिवेदन तथा लेख, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन सहित ।

(ii) आयोग के कार्यकरण की सरकार द्वारा समीक्षा ।

[Placed in Library. See No. LT-1412/77 for (i) and (ii).]

III. कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अधीन निम्नलिखित पत्रों की एक एक प्रति (अंग्रेजी तथा हिन्दी में) :—

(i) 1976-77 के वर्ष के लिए इण्डियन आयल कारपोरेशन लिमिटेड, बम्बई का 18वां वार्षिक प्रतिवेदन तथा लेख, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन और उन पर भारत के नियंत्रक महालेखापरीक्षक की टिप्पणियों सहित ।

(ii) कारपोरेशन के कार्यकरण की सरकार द्वारा समीक्षा ।

[Placed in Library. See No. LT-1414/77 for (i) and (ii).]

I. Notifications under the Representation of the People Act, 1950

II. The Delimitation of Council Constituencies (Uttar Pradesh) Third Amendment Order, 1977

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री नरसिंह) श्रीमान्, आपकी आज्ञा में मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :

I. लोक प्रतिनिधित्व अधिनियम, 1950 की धारा 13 की उपधारा (3) के अधीन भारत निर्वाचन आयोग की निम्नलिखित अधिसूचनाओं की एक एक प्रति (अंग्रेजी तथा हिन्दी में) :—

(i) का० आ० प० 789(ई), दिनांक 28 नवम्बर, 1977 ।

(ii) का० आ० स० 791 (ई), दिनांक 29 नवम्बर, 1977 ।

[Placed in Library. See No. LT-1418/77 for (i) and (ii).]

II. लोक प्रतिनिधित्व अधिनियम, 1950 की धारा 13 की उपधारा (3) के अधीन परिषद् निर्वाचन क्षेत्र (उत्तर प्रदेश) का परिसीमन तृतीय सशोधन आदेश, 1977 को प्रकाशित करने वाली विधि, न्याय और कम्पनी कार्य मंत्रालय (विधायी विभाग) की अधिसूचना सा० का० नि० सं० 735 (ई), दिनांक 8 दिसम्बर, 1977 की एक प्रति (अंग्रेजी तथा हिन्दी में) ।

[Placed in Library. See No. LT-1417/77.]

REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE (1977-78)

SHRI SARDAR AMJAD ALI (West Bengal): Sir, I beg to lay on the Table a copy each of the following Reports of the Public Accounts Committee:—